

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Copy of the order copy  
of M.A. may be sent to  
all respondents by Regd.  
post / AD. ~~copy of O.A. may  
be sent to both respondents.~~

R  
29.3

3/13/06  
S.O.D

Order dated 5.10.95

M.A.796/04 has been filed for execution  
of order dtd.22.7.93 of this Tribunal  
rendered in O.A.No.400/03.

A copy of this M.A.796/04 having been  
served on Mr.R.C.Rath, Lt.Standing Counsel  
for the Respondents, he has obtained certain  
instructions both from the open line and  
from the construction line of Railways.

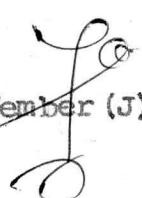
The instructions obtained by him have  
been filed with a memorandum, after serving  
a copy on the applicant.

Issue notice to the Respondents in this  
M.A.796/04 requiring them to file their  
objection, if any, by 30.11.05.

Mr.N.R.Routray, Lt.Counsel for the applicant  
undertakes to file extra copies of this M.A.  
796/04 and adequate postages, for issuance  
of notices to the Respondents by register  
post, by 6.10.05.

Pendency of this M.A.796/04 shall not  
stand on the way of the Respondents to  
and examine the grievances of the applicant, to  
give her necessary relief as due and admi-  
ssible under the rules.

Send copy of this order to the Respondents  
along with notices.

  
Member (J)

  
Vice-Chairman